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CENTRAL ADMINISTRATIVE TRIBUNAL GUWAHATI BENCH GUWAHATI-05

(DESTRUCTION OF RECORD RULES,1990)

INDEX

OATT.A No. 20/03.

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FORM NO. 4

(See Rule 42)

In The Central Administrative Tribunal :: Guwahati Bench

ORDER SHEET

APPLICATION NO. 20 /2002

Applicant(s) All India non. 6 azetted officers ASSO.

Respondent(s) U.B. [#OPS.

Advocate for Applicant(s) Mr. A. Ahmell,

Advocate for Respondent(s) CGGC .

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Order of the Tribunal

Heard Mr. A. Ahmed, learned counsel for the applicant.

The application is admitted. Call for the records.

Issue notice as to why the interim order as prayed for shall not be granted. Returnable by two weeks. Mr.B.C. Pathak, learned Addl. C.G.S.C., accepts notice on behalf of the respondents.

List on 12.2.2002 for order.

Vice-Chairman

List on 19.3.2002 to enable the respondents to obtain necessary instructions.

1 CLUST Member

Vice-Chairman

Order dtd. 19/8/02 Communicated lu

The Rosties Counary,

Heard Mr. A.Ahmed, learned 19.3.02 counsel for the applicants and also Mr. B.C. Pathak, learned Addl. C.G.S.C. for the Respondents.

> Respondents are given some more time to obtain necessary instructions on the matter and also to the applicants.

List on 23.4.2002 for order. In the meantime, Respondents are direct ted not to make any recovery of DCRG Bill from the applicants till the returnable date.

Vice-Chairman

23.4.2002 . . Mr.B.C.Pathak, learned Addl.C.G.S.C. for the respondents submitted that the matter can be heard at any convenient date and the respondents shall produce before the Tribunal all the necessary materials on the matter.

> List the case accordingly 14.5.2002 for hearing.

> > Vice-Chairman

bb

14.5.2002

Heard counsel for the parties. Judgment delivered in open Court, Rept in sepa rate sheets.

The application is disposed of in terms of the order. No order as to costs.

Vice-Chairman

dd

CENTRAL ADMINISTRATIVE TRIBUNAL :: GUMAHATI BENCH.

O.A./X.X. Nos.18,19,20, 21, 23 & 24 of 2002.

DATE OF DECISION 14.5.2002.

The Central Public Works Department ...Junior Engineers' Association & 11 Others APPLICANT(S)

Mr.A.Ahmed.

ADVINATE FOR THE ADDRUGANT(S)

· VERSUS -

Union of India & Others. RESPONDENT(S)

Mr.A.Deb Roy, Sr.C.G.S.C. & Mr.B.C.Pathak, Addl.C.G.s.C.

PROPONDENTS.

THE TON BLE MR JUSTICE D.N. CHOWDHURY, VICE CHAIRMAN.

THE TOP BLE MR K. K. SHARMA, ADMINISTRATIVE MEMBER.

- Whether Reporters of $l\infty$ al papers may be allowed to see the judgment?
- 2. To be referred to the Reporter or not ?
- Alether their Lordships wish to see the fair copy of the judgment ?
- whether the judgment is to be circulated to the other 4. Benches ?
- 5c Judgment delivered by Hon'ble Vice-Chairman.

CENTRAL ADMINISTRATIVE TRIBUNAL, GUWAHATI BENCH.

Original Application Nos.18, 19, 20, 21, 23 & 24 of 2002.

Date of Order: This the 14th Day of May, 2002.

THE HON'BLE MR JUSTICE D.N.CHOWDHURY, VICE CHAIRMAN.

THE HON'BLE MR K. K. SHARMA, ADMINISTRATIVE MEMBER.

- The Central Public Works Department Junior Engineers' Association Guwahati Branch Guwahati.
- 2. Sri Umananda Deori Branch Secretary The Central Public Works Department Junior Engineers' Association Guwahati Branch Guwahati. . . . Applicants in O.A.18/2002.
- The Engineering and Drawing Staff Association Central Public Works Department Guwahati.
- 4. Sri Sachin Kalita Secretary The Engineering and Drawing Staff Association Central Public Works Department Guwahati. . . . Applicants in O.A.19/2002.
- 5. The Central Public Works Department All India Non-Gazetted Officers' Association Guwahati Branch Guwahati.
- 6. Sri Tapan Choudhury
 Secretary
 The Central Public Works Department
 All India Non-Gazetted Officers' Association
 Guwahati Branch
 Guwahati. . . . Applicants in 20/2002.
- 7. The Central Public Works Department Staff Association, Guwahati Branch Guwahati.
- 8. Sri U.D.Rao
 Secretary
 The Central Public Works Department
 Staff Association, Guwahati Branch
 Guwahati. . . . Applicants in O.A.21/2002.

- 9. The Central Public Works Department Class -IV Staff Union Guwahati Branch Guwahati.
- 10. Sri Joram Topno
 Secretary
 The Central Public Works Department
 Class-IV Staff Union
 Guwahati Branch
 Guwahati. . . . Applicants in O.A.23/2002.
- 11. The Central Public Works Department Mazdoor Union, Guwahati Branch Guwahati.
- 12. Sri Narayan Singh
 Secretary
 The Central Public Works Department
 Mazdoor Union, Guwahati Branch
 Guwahati. . . . Applicants in O.A.24/2002.

By Advocate Mr.A.Ahmed (in all cases)

- Versus -
- The Union of India
 Represented by the Secretary
 to the Government of India
 Ministry of Urban Affairs
 New Delhi-110 001.
- The Director General (Works)
 Central Public Works Department
 Nirman Bhawan, New Delhi-110 011.
- The Additional Director General of Works Eastern Region, C.P.W.D.
 Nizam Palace, Kolkata - 20.
- 4. The Chief Engineer North Eastern Zone Central Public Works Department Cleaves Colony Shillong-3.
- 5. The Senior Accounts Officer
 Pay and Accounts Office
 N.E.Z., Central Public Works Department
 Raj Villa, Malki Point
 Shillong-1. . . . Respondents in all Cases.

By Mr.B.C.Pathak, Addl.C.G.S.C. in O.A.s 18,19,20/2002. & Mr.A.Deb Roy, Sr.C.G.S.C. in O.A.s 21, 23 & 24/2002.

ORDER

CHOWDHURY J. (V.C):

The thematic contents of all these applications are common and accordingly all these cases are taken up for consideration together.

- By Office order dated 7.1.2002 the respondents ٦. authority passed a general order relaing to payment of S.D.A. to the employees posted at N.E.Region clearifying the stand taken by the Department. The order itself indicated that reasoned order are to be followed subsequently. Apparently there is no mala fide in the impugned order and it will only be discernible if orders. passed individually. Needless to state " that; by numerous decisions by the Hon'ble Supreme Court as well as CAT the policy of payment of S.D.A. is almost settled. The respondents should assiduously adhere to the policy guidelines issued by the Central Government from time to time as well as the decisions rendered by the Hon'ble Supreme Court and the Tribunals.
- We have heard Mr.A.Ahmed, learned counsel for applicants well as Mr.A.Deb as Roy, Sr.C.G.S.C. and Mr.B.C.Pathak, learned Addl.C.G.S.C. for the respondents at length. Mr. Ahmed, learned counsel for the applicants brought our attention to para 4 of the impugned order dated 7.1.2002. The order did not indicate as to any steps of recovery was made. It is expected that the authority shall adhere to the policy guidelines issued by the respondents vide order No.14/1/91/EC-IV(C) dated 14.2.99 on the subject Payment of SDA to staff working in North Eastern Zone.

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Contd./4

Subject to the observations made above, the application stands disposed of.

No order as to costs.

Interim orders, if any stand vacated.

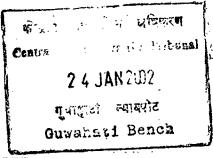
(K.K.SHARMA)

ADMINISTRATIVE MEMBER

D.N.CHOWDHURY

VICE CHAIRMAN

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL. GUWAHATI BENCH, GUWAHATI.

(AN APPLICATION UNDER SECTION OF 19 OF THE CENTRAL ADMINISTRATIVE TRIBUNAL ACT 1985)

ORIGINAL APPLICATION NO. 20 OF 2002.

The Central Public Works Department All India Non-Gazetted Officers' Association, Guwahati Branch, Guwahati.

-Applicants.

-Versus-

The Union of India

& Others

-Respondents

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, GUWAHATI BENCH, GUWAHATI.

(AN APPLICATION UNDER SECTION OF 19 OF THE CENTRAL ADMINISTRATIVE TRIBUNAL ACT 1985)

ORIGINAL APPLICATION NO.

OF 2002.

Applicants.

BETWEEN

- 1] The Central Public Works

 Department All India Non-Gazetted

 Officers' Association,

 Guwahati Branch, Guwahati.
- 2] Sri Tapan Choudhury
 Secretary,
 The Central Public Works
 Department All India Non-Gazetted
 Officers' Association,
 Guwahati Branch, Guwahati.

-AND-

- 1) The Union of India represented by the Secretary to the Government of India Ministry of Urban Affairs New Delhi-110011.
- 2] The Director General (Works)

 Central Public works Department,

 Nirman Bhawan, New Delhi- 110011.

- 3) The Additional Director General of Works, Eastern Region, C.P.W.D., Nizam Palace, Kolkata-20,
- 4) The Chief Engineer,
 North Eastern Zone,
 Central Public Works Department,
 Cleaves Colony,
 Shillong-3.
- 5) The Senior Accounts Officer,
 Pay and Accounts Office,
 N.E.Z., Central Public Works
 Department, Raja Villa,
 Malki Point, Shillong-1.

-Respondents.

DETAILS OF THE APPLICATION

1) PARTICULARS OF THE ORDER AGAINST WITH

This application is made against impugned order of stoppage and recovery of payment of Special Duty Allowance, in Short, S.D.A. vide Office Order No. 14/21/91 EC IV C New Delhi dated Ø7-Ø1-2002 issued by the Office of the Director General of Works, Central Public Works Department, Nirman Bhawan, New Delhi and also praying for direction upon the Respondents

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for continuation of payment of Special Duty
Allowance to all members of the above
Association. List of Members is enclosed at
Annexure-A of this Original Application).

2) JURISDICTION OF THE TRIBUNAL

The applicant declares that the subject matter of the instant application is within the jurisdiction of the Hon'ble Tribunal.

3) LIMITATION

The applicant further declares that the subject matter of the instant application is within the limitation prescribed under section 21 of the Administrative Tribunal Act 1985.

43 FACTS OF THE CASE

Facts of the case in brief are given below:

4.11 That 'your humble applicants are citizens of India and as such, they are entitled to all rights and privileges guaranteed under the Constitution of India. The applicant No. '1 is a recognized Association named as the Central Public Works Department All India Non-Gazetted Officers' Association, Guwahati Branch, Guwahati. The applicant No. 2 is authorized to file this application on behalf of the members of the Association.

A copy of list of the members of The Central Public Works Department All India Non-Gazetted Officers' Association, Guwahati is annexed hereto and the same is marked as Annexure-A.

4.2] That your applicants beg to state that as the grievances and relief prayed in this application are common, therefore, they pray for grant of permission under Section 4(5)(a) of the Central Administrative Tribunal (Procedure) rules, 1987 to move this application jointly.

4.3] That all the members of the Association including the applicant No. 2 are serving and posted in different offices under the Administrative Control of the Director General of Works, Central Public Works Department, New Delhi.

4.4] That the Government of India, Ministry of Finance, Department of Expenditure granted certain improvements and facilities to The Central Government Civilian Employees of the Central Government serving in the states and Union Territories of North Eastern Region vide Office Memorandum No. 20014/3/83-IV dated 14-12-1983. In Clause-II of the said office memorandum Special (Duty) Allowance was granted to Central Government Civilian Employees, who have all India Transfer Liability at the rate of Rs. 25%

of the basic pay subject to ceiling of Rs. 400/per month on posting to any station in the North
Eastern Region. The relevant portion of the
office Memorandum dated 14-12-1983 is quoted
below:

*(iii) Special (Duty) Allowance

Central Government Civilian employee who have all India Transfer Liability will be granted a Special (Duty) Allowance at the rate of Rs. 25% of basic pay subject to a ceiling of Rs. 400/- per month on posting to any station in the North East Region. Such of these employee who are exempted from payment of Income will however not be eligible for the Special (Duty) Allowance, Special (Duty) Allowance will be in addition to any Special pay and for allowances already being drawn subject to the condition that the total of such Special (Duty) Allowance plus Special Deputation (Duty) Allowance will not exceed Rs. 400/- per month. Special Allowance like Special Compensatory (Remote Locality Allowance, Construcțion Allowance and Project Allowance will be drawn separately.''

An Extract of Office Memorandum dated 14-12-1983 and Office Memo dated 01-12-1988 are annexed hereto and the same are marked as Annexure- B & Crespectively.

Office Memorandum dated 14-12-1983 the members of the aforesaid Association approached the local authorities for payment of Special (Duty) Allowance in terms of Office Memorandum Dated 14-12-1983 as the applicants, i.e., the members of the aforesaid Association fulfilled the criteria laid down in the Office Memo dated 14-12-1983. They demanded for payment of Special (Duty) Allowance and accordingly the authority had paid them.

That another Office Memorandum No. F. 11(2)/97-E II (B) dated 22-07-1998 issued by the Ministry of Finance, Department of Expenditure, Government of India extended the (Duty) Allowance Special t.o the Central Government employees posted at Sikkim. In this circular payment of Special (Duty) Allowance at Celling of Rs. 1000/- has also been withdrawn. It is pertinent to mention here that in these circulars of Special (Duty) Allowance nowhere it was mention that Group -C & D employee are not entitled to Special (Duty) Allowance. But all the Central Government Employees who have India Transfer Liability are entitled to Special (Duty) Allowance.

Annexure-D is the photocopy of office order F. No. 11(2)/97-E II (B) dated 22-07-1998.

4.6] That the present applicants beg to state that the members of the aforesaid Association are saddled with All India Transfer Liability in terms of their offer of appointment and with this said liabilities they have received the offer of appointment and joined the service of the respondents. Be it stated that, most of the members of the Association on numbers of occasions are being transferred outside of the North Eastern Region. Therefore, the applicants are in practice saddled with all India Transfer Liability and in terms of Office Memorandum dated 14-12-1983 they are legally entitled for grant of Special (Duty) Allowances.

Few copies of transfer, posting and appointment are annexed hereto and the same are marked as Annexure-E series.

4.7 That your applicants further beg to state that the payment of Special (Duty) Allowance has been granted to the applicants by the Respondents after being satisfied with all the applicants. All the applicants are legally entitled and eligible for grant of Special (Duty) Allowance in terms of Office Memorandum dated 14-12-1983, Ø1-12-1988 and 22-Ø7-1998 and accordingly payment of Special (Duty) Allowance has been continued and paid to the members of the aforesaid Association.

After that, the Respondent No. 2 issued Office Memorandum No. 14/1/91/EC-IV (C) dated 24-02-1999 directing the Chief Engineer, Central Public Works Department, North Eastern Zone, Respondent No. 3 to take necessary action for stoppage of Special (Duty) Allowance to Group & D employees posted in the C Eastern Region, Central Public Works Depart-In the Office Memorandum it has stated that the Central Public Works Department Group C & D employees are not eligible for payment of Special (Duty) Allowance becaŭse their transfer liability is within 12 States, is, 7(seven) States of North Eastern Region, West Bengal, Bihar, Orrissa, Sikkim and part of Madhya Pradesh can not be treated as All India Transfer liability to fulfill conditions for payment of Special (Duty) Allowance.

Annexure—F is the photo copy of Office Memorandum dated 24-02-1999 issued by Respondent No. 2 to the Respondent No. 3.

4.8] That your applicants beg to state that being aggrieved by the Annexure-F issued by the Respondent No.3 your applicants and similarly situated Central Public Works Department different Employees Associations filed Original applications Nos. 94/99 to 100/99 before this Hon'ble Central Administrative Tribunal, Guwahati Bench against the impugned Office

Memorandum dated 24-02-1999. The Hon'ble Tribunal was pleased to pass an interim order and stayed the impugned Office Memorandum dated The case was finally heard by the 24-02-1999. Tribuoel on 19-12-2000. The Hon'ble Hon'ble Tribunal was pleased to direct the Respondents reconsideration of Office Memorandum dated 24-02-1999 and .was pleased to direct Respondent to examine afresh the impugned Office Memorandum dated 24-02-1999.

Annexure-G is the photocopy of order dated 28-04-1999 passed by the Hon'ble Tribunal.

Annexure-H is the photocopy of the common judgment and order dated 19-12-2000 passed by the Hon'ble Tribunal in O.A. No. 94/99 to 100/99.

That your applicant begs to state that 4.9] surprisingly the Respondents issued an vide No. 14/21/91-EC order IV(C) dated which is almost similar to the Office Memorandum dated 24-02-1999. In this Memorandum also the Respondent No. 3 without going through the case- has issued Impugned Office Memorandum stating that Group & & D are not entitled for Special (Duty) Allowance. Although, in fact, these employees are transferred to North Eastern from Kolkata, Ranchi, Jammu, Region Nepal, Patna, etc. which are outside Ahmedabad, of North Eastern Region.

Annexure-I is the photogopy of Office Order No. 14/21/91-EC IV (C) dated Ø7-01-2002.

4.10] That your applicants beg to state that the Respondents with a deliberate intention did not reviewed the earlier order dated 24-02-1999 in spite of clear cut direction by the Hon'ble Tribunal and passed the Impugned Office Memorandum dated 07-01-2002.

That your applicants beg to state that the Respondents are going to discontinue and recover the payment of Special (Duty) Allowance to the members of the applicants' Union in terms of Office Memo No. 14/21/91 EC/IV (C) New Delhi dated 07-01-2002 from the pay bill of January, 2002 and under the circumstances finding no other alternative the applicants approached this Hon'ble Tribunal for protection of rights interests of the members of the Union through Original Application and this Tribunal may be pleased to stay the impugned order issued under Memo dated 07-01-2002 interim measure and further be pleased to set aside and quash the Office Memorandum dated 07-01-2002.

4.12 That your applicants submit that they have got reason to believe that the Respondents are resorting the colorable exercise of power

for discriminating applicants with other similarly situated persons.

- 4.13 That your applicants submit that the action of the Respondents are mala fide, illegal and with a motive behind.
- 4.14] That your applicants submit that the action of the Respondents by which the applicants have been deprived of their legitimate rights is arbitrary. It is further stated that the Respondents have acted with a mala-fide intention only to deprive the applicants from their legitimate rights.
- 4.15] That your applicants submit that the action of the Respondents is highly illegal, improper, whimsical and also against the policy adopted by the Government of India.
- 4.16] That in view of the facts and circumstances it is a fit case for interference by the Hon'ble Tribunal to protect the interest of the applicants.
- 4.17] That this application is filed bona fide and for the interest of justice.
- 5. GROUNDS FOR RELIEF WITH LEGAL PROVISION:

5.1] For that, due to the above reasons narrated in detail the action of the Respondents is in prima facie illegal, mala-fide, arbitrary and without jurisdiction.

5.2] For that, the applicants satisfied the criterion for grant of Special (Duty) Allowance laid down in Office Memorandum dated 14-12-1983 and 01-12-1988 and 22-07-2002 issued by the Government of India, Ministry of Finance, therefore, dis-continuation of the Special (Duty) Allowance in terms of impugned Office Memorandum dated 07-01-2002 is violative of the provisions of law and is liable to be set aside and quashed.

5.3] For that the applicants having fulfilled all the criteria laid down by the Hon'ble Supreme Court Judgment towards granting the Special (Duty) Allowance, the Respondents can not deny the same to the applicants without any jurisdiction.

5.4] For that the Respondents have paid the Special (Duty) Allowance to the applicants after being fully satisfied with their own that the applicants are eligible for payment of Special (Duty) Allowance in terms of the Office Memorandum dated 14-12-1983 and Office Memo dated 01-12-1988 and 22-07-2002 issued by the Ministry of Finance, Government of India.

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5.5] For that the impugned office Memo dated 07-01-2002 is contrary to the decision of the Hon'ble Supreme Court. The Hon'ble Apex Court in their judgment regarding payment of Special (Duty)' Allowance to the Central Government Employees it was not anywhere mentioned that who are posted from 12 States of Eastern Region are not entitled to payment of Special (Duty) Allowance and as such the, Department has itself violated the Hon'ble Apex Court's decision. As such, Office Memo dated 07-01-2002 is liable to be set aside and quashed.

5.6 For that, the payment of Special (Duty) Allowance was not obtained by the applicants by any fraudulent means but the Respondents after finding them eligible, paid the Special (Duty) Allowance to the applicants.

5.7 For that; the members of the applicants' Association are having practically All India transfer liability. As such, they are legally entitled to draw the Special (Duty) Allowance as per Office Memorandum dated 14-12-1983 and 01-12-1988 and 22-07-2002.

5.8 For that the order issued in terms of impugned Office Memorandum dated 07-01-2002 is without following any established procedure of principle of natural justice.

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5.9] For that, the Respondents have violated the Article 14, 16 and 21 of the Constitution of India.

5.10) For that, the action of the respondents is arbitrary, mala-fide and discriminatory with an ill motive.

5.11] For that, in any view of the matter the action of the respondents are not sustainable in the eye of law and as well as fact.

The applicant craves leave of this Hon'ble Tribunal to advance further grounds at the time of hearing of this instant application.

6. DETAILS OF REMEDIES EXHAUSTED:

That there is no other alternative and efficacious remedy available to the applicant except invoking the jurisdiction of this Hon'ble Tribunal under Section 19' of the Administrative Tribunal Act, 1985.

7. MATTERS NOT PREVIOUSLY FILED OR PENDING IN ANY OTHER COURT:

That the applicant further declares that he has not filed any application, writ petition or suit in respect of the subject matter of the instant application before any

other Court, authority, nor any such application, writ petition or suit is pending before any of them.

8. RELIEF SOUGHT FOR:

Under the facts and circumstances stated above the applicants most respectfully prayed that your Lordship may be pleased to admit this application, call for the records of the case, issue notices to the Respondents as to why the relief and relives sought for by the applicant may not be granted and after hearing the parties and the cause or causes that may be shown your Lordships may be pleased to direct the Respondents to give the following relief:

- Hon'ble Tribunal may be the 8.1 pleased to declare that the Members of applicants' Association/Union are Special (Duty) entitled to draw the Allowance in terms of Office Memo No. 14-12-83 E-IV dated and 20014/3/83 No. 20014/16/86 IV/E Office Memorandum II(B) dated 01-12-88 and 22-07-1998.
- 8.2 The impugned Office Memorandum issued under letter No. 14/21/01 EC IV C New Delhi dated 07-01-2002 issued by the Office of the Director General of Works, Central Public Works Department, be set aside and quashed.

- 8.3 That the Respondents may be directed to continue the Special (Duty) Allowance to the members of the applicants' Association/Union in terms of Office Memorandum dated 14-12-83 and dated 01-12-1988 and 22-07-1998.
- 8.4 To pass any other order or orders as deem fit and proper by the Hon'ble Tribunal.
- 8.5 Cost of the Case.
- 9] INTERIM ORDER PRAYED FOR:

The applicant most respectfully prays for interim order from this Hon'ble Tribunal that the Hon'ble Tribunal may be pleased to stay the Impugned Office Order No. 14/21/91-EC IV(C) dated 07-01-2002 at Annexure-I.

- 103 Application Is Filed Through Advocate.
- I.P.O./NO. 76551923
 Date Of Issue 23.1.2002
 Issued from Guwahati C.P.O.
 Payable at Quwahati
- 12] LIST OF ENCLOSURES:
 As stated above.

-Verification.

VERIFICATION.

I, Shri Tapan Choudhury, Secretary, The Central Public Works Department All India Non-Gazetted Officers' Association, Guwahati Branch, Guwahati applicant No. 2 of this application and also authorized to sign this verification on behalf of other applicants /members of the Association/Union and verify the statements made in the accompanying application and in paragraphs 4.2,4.3,4.10,4.11

paragraphs 41, $4\cdot 4\cdot 4\cdot 8$, $4\cdot 9$

And I sign this verification today on this the day of January, 2002 at Guwahati.

Japan Chardhuy Declarant

COVID Non-Tell Red Office Scott Association Covahati Grand Tourislination, Apprehati-Ai

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A MMEXURIE A

ALL INDIA CPWD NON-GAZETTED OFFICE STAFF ASSOCIATION (Recognised by the Government of India)

GUWAHAII

s/shri	
1.	N. Bhatta
2.	Pralay Kar
3.	Mrs. Niyati Ghatak
4.	Niranjan Kr. Das
5.	N. Narzari
6.	Mrs. Geeta Rani Dutta
7.	D.K. Nag
8.	Ajit Das
9.	J. C. Mondal
10.	Swapan Bhattacharjee
11.	Uttam Paul
12.	B. P. Guha
13.	A.K. Paul
14.	D.K. Sengupta
15.	Tapan Choudhury
16.	Soneswar Gogoi
17.	Narendra Singh
18.	K.C. Ghosh
19.	K.R. Das
20.	Ashish Das
21. 22.	K.K. Das T.K.Deb.
	7

Attatel Amento

SIKKIM (GANGTOK)

S/Shr1

- N.D. Bhutia
 - 2. S.K. Pradhan
 - 3. P.K. Mizar
 - 4. K.B. Sewa
 - 5. T. Roy
 - 6. G.S. Roy
 - 7. Smt. Thinlay Choden
 - 8. Smt. Sumitra Bhattacharjee
 - 9. Miss Sangamitra Chakraborty
- 10. Miss Gyalmo Yolmo
- 11. S.K. Sinha

IMPHAL (MANIPUR)

S/Shr1

- Smt Alhakapan Sewa Devi
- 2. taishram Ibomoha Singh
- 3. T.N. Singh
- 4. Abui Gangmei
- 5. L.S. Sapuni
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12.	K. Rava
13.	L.G. Singh
14.	Lal Pawlian Tuolar
15.	Smt. Radhey Devi
16.	L. Rajendra Singh
17.	Miss K. Lucy
18.	Kh. Binoy Singh
19.	Pomodini Devi
20.	U. Bhattacharjee
21.	I.S. Singh
22.	N. A. Singh
23.	Smt. Jamet Chlngkhovung
24	Bero Singh

AGARTALA (TRIPURA)

- 1. Sri P.L. Taran.
- 2. Sri Gopal Barman

SILCHAR

- 1. Sri S.K. Banik
- 2. Sri R. Mehra

(N. Bhatta)
Branch President
All India CPWD NGOS Association
Guwahati Branch Guwahati - 781021

Branch Secretary
All India CPWD NGOS Assocn.
Guwahati Branch, Guwahati //

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Annexupe B (Extract)

No. 20014/2/83/E.IV
Government of India
Ministry of Finance
Department of Expenditure

New Delhi, the 14th Dec 83

OFFICE MEMOT ANDUM

Sub : Allowances and vacilities for civilian employees of the Central Government serving in the States and Union Territories of North Bastorn Region-improvements thereof.

The mond for attracting and retaining the services of competent officers for actives in the North Bartern Region comprising the States of Essam, Reghalays, Manipur, Regaland and Mizoram has been eigeging the attention of the Government for some time. The Government had appointed a Committee under the Chairjmanship of Secretary, Department of Personnel and Isri Administrative Reforms, to review the existing allowances & Administrative Reforms, to review the existing allowances and facilities administiable to the various categories of Civilian Control Government employees serving in this region and to suggest suitable improvements. The recommendations of the Committee have been carefully considered by the Government and the President is now pleased to decide as follows :-

1) Tenure of posting/deputation.

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11) / "cight-age for Central deputation/training abroad and special mention in confidential Records.

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111) Special (Muty) Allowance :

Central Government civilian employees who have All India transfer liability will be granted a special (buty) Allowance at the r te of 25 percent of basic pay subject to may a ceiling of H. 400/- per month on porting to any station in the North Epstern Region. Such of those employees who are excepted from payment of income tax will, however, not

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Annexur ~-2 (Contd.)

be eligible for this special (Duty) Allowance will be in addition to any special (Duty) Allowance will be in addition to any special pay and pre Deputation (Duty) Allowance already being drawn subject to the condition that the total of such Special (Duty) Allowance plus special pay/deputation (Duty) Allowance will not exceed by 400/- p.m. Special allowance like Special Compensatory (Remote Locality) Allowance, Construction Allowance and Project Allowance will be drawn separately.

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ANNEXURE CITY Enect

1.No. 20014/19/86/E.IV/E.II(9)
Govt.of India, Ministry of Finance Department of Expenditure

New Welhi the 1 Dec 1908

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Subjunct : Improvements and facilities for Civilian -mployacs of the Control Govt. serving in the Atates of Worth Eastern Region, Andoman Micober and Lakshadeep.

The undersigned is directed to refer to this Hinistry's Call No. 20014/3/83-E.IV dated 14th December, 1983 and 30th March, 1984 on the subject mentioned above and to say that the Austrian of making suitable improvements in the allowing s and f cilities to Cent al Government employ as justed in North East in Region comprising the States of Janua, Haghalaya, Hanitur, Hagaland, Tripura, Arunich I Lindesh and Himoram has been anguing the attention of the Govt. Accordingly the fresident is now placed to desice as follows.

111) Special (Luty) Allowance.

The Central Govt. Civilian employees who have all India transfer liability will be granted special (buty) Allowance at the rate of 12% of basic lay subject to calling of R. 1000/- per month on rosting to any station in the North Eastern region. Special (buty) Allowance will be in addition to any special pay, and/or deputation (duty) allowance already being drawn subject to the condition that the total of such allowance will not exceed R. 1000/- p.m. Special allowance like special compensatory (Remote locality) Allowance, Construction Allowance and Project Allowance will be drawn reparately.

The Central Covt. civilian employees who are members of Scheduled Tribes and are otherwise eligible for the grant special (Muty) Allowance un a rithis para and are exempted from Laysont of Incomma-Tax under the Income Tax act will also draw Special (Muty) Allowance.

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F. No. 11(2)/97-E.II(B) : Government of India Ministry of Finance Department of Expenditure

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New Delhi, Daled, July. 22, 1998.

OFFICE MEMORANDUM

Subject: Allowances and Special Facilities for Civilian Employees of the Central Government verying is the Slates and Union Territories of the North-Eastern Region and in the Andaman & Nicobar and I slate industry Groups of Islands — Recommendations of the Fifth Central Pay Commission.

With a view to attracting and retaining competent citiens for service in the North-Eastern Region, comprising the territories of Arunachai Pradesh, Assem, Manieur, Meghalays, Mizoram, Nagaland and Tribura Cardens were issued in this Millstry's O.M. No. 20014/3/83-E.IV dated December 14.1983 extending certain union and content of the Civilian Central Government employees serving in this region. In terms of peragraph 2 thereof, these orders other than those contained in paragraph 1 (iv) ibid, were also to apply mutalls militandia to the Civilian Central Government employees posted to the Andamin & Nicobar Islands. These were further extended to the Central Government employees posted to the Lakehadweep Islands in this Ministry's O.M. of even number claimed March 30, 1984. The allowances and facilities were further liberalised in this Ministry's O.M. No. 20014-10/10/E.IV/. E.II(B) dated December 1, 1988 and were also extended to the Central Government employees posted to the North Eastern Council when stationed in the North-Eastern Region.

The Fifth Central Pay Commission have made certain recommendations suggesting faither improvements in the allowances and facilities admissible to the Cantral Government employees, including Officers of the All India Services, posted in the North-Eastern Region. They have further recommended that these may also be extended to the Central Government employees, including Officers of the All India Services, posted in Sikkim. The recommendations of the Commission have been considered by the Government and the Prefident is now pleased to decide as follows:

(i) Tenuis of Posting/Deputation

The provisions in regard to tenure of posting/deputation contained in this Ministry's \$1.16.120014/3/83-E.IV dated December 14, 1983, read with O.M. No. 20014/16/86-E.IV/E.II(B) dated December 1, 1988, shall continue to be applicable.

(II) Weightage for Cantral Deputations/Truining Abroad and Special Mantion in Confidential Records
The provisions contained in this Ministry's O.M. No. 20014/3/83-5.IV dated December 14, 1993, read with O.M.
No. 20014/10/86-IE.IV/E.II(B) dated December 1, 1988, shall continue to be applicable.

[III] Special [Duty] Allowance

Central Government Civilian employees having an "All India Transfer Liability" and posted to the specified Territories in the North-Eastern Region shall be granted the Special [Duty] Allowance in the rate of 12.5 per cent of their basic pay as prescribed in this Ministry's O.M. No. 20014/16/88-E.IV/E,H(I) dated December 1, 1988, but without any ceiling on its quantum. In other words, the ceiling of Rs 1,000 per month purrently in force shall no longer be applicable and the condition that the aggregate of the Special (Duty) Allowance plus Special Pay/Deputation (Duty) Allowance, if any, will not exceed Rs 1,000 per month shall also be dispensed with. Other terms and conditions governing the grant of this Allowance shall, however, continue to be applicable.

In terms of the orders contained in this Ministry's O.M. No. 20022/2/88-E:]!(B) dated May 24; 1989; Central, Government Civilian employees having an "All India Transfer Liability" and posted to perve in the Andoman & Nikobar and Lakshadweep Groups of Islands are presently entitled to an Island, Boccie! (Movinoca at varying rates in lieu of the Special [Duty] Allowance admissible in the North-Eastern Region; This Allowance shall continue to be admissible to the specified category of Central Government employees at the same rates as prescribed for the different specified areas in the O.M. dated May 24, 1989, the without any ceiling on its quantum. This Allowance shall also hanceforth be termed as Island Special (Duty] Allowance Deen Island in this Ministry's O.M. No. 12(1) 96-B.II(E) dated July, 17, 1998.

Attention is also invited in this connection to the clarificatory orders contained in this Ministry's O.M. No. 1946 11(3)/95-E.II(B) dated January 12, 1996, which shall continue to be applicable not only in assect of the factor Central Government employees posted to serve in the North-Eastern Region but the to these posted to interins serve in the Andaman & Nicobar and Lakshackweep Groups of Islands.

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Effectal Compensatory Allowances

Orders in regard to revision of the rates of various Special Compensatory Allowances, such as Remote Locality Allowance, Bad Climate Allowance, Tribat Area Allowance, Composite Hill Compensatory Allowance, etc., which are location-specific; have either been separately issued or are under issue based on the Government decisions on the recommendations of the Fifth Central Pay Commission relating to these allowances. These orders shall apply to the eligible Central Cicvernment employees posted in the specified to the area(s) of their posting and subject to the observation of the terms and conditions apacified therein, and the second of the conditions are entitled to the Special Duty. Allowance or the latind [Special Duty] them in terms of these apparate, orders.

Central Government employees er litted to Trectal Compensationy Allowances, separate orders in respect of which are yet to be issued, will continue to draw such allowars as at the existing rates with reference to the notional pay which they would have them in the applicable practicized adales of pay but for the introduction of the corresponding revised seales till the revised orders are issued on the basis of the recommendations of the Fifth Central Pay Commission and the Clove mment decisions the teon.

- (v) Travelling Allowance on First & ppointment
 The existing concessions as provided in this Ministry's O.M. No. 2(L1) (2/83-E.IV dated December 14, 1983 and further liberalised in O.M. No. 20014/11/88 E.IV/E.II(B) dated E. ember 1, 1988, shall continue to be applicable.
- (vi) Travelling Allowance for Journey's on Transfer; Road Mileage for Transportation of Personal Effects on Transfer; Joining Time with Leave.
 The existing provisions as contained in this Ministry's O.M. No. 20014/3/83-E. V dated December 14, 1983
- (vil)Leave Travel Concession

In terms of the existing provisions as contained in this & finistry's O.M. No. 20014 3.73-E.IV dated December 14, 1983, the following options are available to a government servent who leaves his family behind at the old the family of another selected place of residence, and who has not availed of transfer the reling allowance for the family

(a) the government servent can avail of the linux trave concession for journey to the Figure Town once in a block period of two years under the normal Leave Travel Concession Rules;

(b) In the thereof, the government servent can avail of the facility for himself/herself to I aver once a year from the station of posts up to the Home Town or the place where the family is residing a find for the family of the spouse and two dependent children of age up to 18 years in respect of which and station of posting

These special provisions a lall continue to be applicable.

In addition, Central Government employees and their families posted in these territories at rall be entitled to avail of the Leave Travel Concession; in amergencies, on two additional occasions during it elimities entitles are described. This shall be termed as "Energency Passage Concession" and is intended to a sable the Central home town or the station oil posting in an embrancy. This shall be over and above the normal entitlement of the employees in terms of the O.M. dated December 14, 1983, and the two additional passage under the tunder the normal Leave Truetel Concession Rules.

Further, in modification of I is orders contained in this Ministry's O.M. No. 20014/16/86-F r V/E.II(B) dated December 1, 1988, Officers/drawing pay of Rs 13,500 and above and their inmilies, i.e. apouse and two dependent children [up to 18 years in respect of sons and up to 24 years in respect of sughters] will be permitted to travel by air on Leave Travel Concession between Agratata/Alzaw/Impha/II Isban/Bildhar in the North East and Calcutta and vice venus; between Port Blair in the Andaman & Nio & or Islands and Calcutta/Madras and vice versa; and between Kavaralli in the Lakshadweep Islands and Cochin and vice versa.

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(vill) Children Education Allowance and Hostel Subaldy

The existing provisions as contained in this Ministry's O.M. No. 20014/3/83-E.IV dated December 14, 1983 shall continue to be applicable. The rates of Children Education Allowance and Hostel Subaidy having bean revised in the Department of Personnel & Training Cr.M. No. 21017/1/97-Est. (Allowances) dated June 12, 1998, the Allowance and Subaidy shall be payable, at the revised monthly rates of Rs 100 and Rs 300 respectively per child.

(ix) Retention of Government Accommodation at the Last Station of Posting

The facility of retention of Government accommodation at the East station of posting by the Central Government employees posted to the specified territories and whose families continue to stay at that station is available in terms of the orders contained in the erstwhile Ministry of Works & Housing O.M. No. 12035/24777-Vol. Vi. dated February 12, 1984, as amended from time to time. This facility shell continue to be available to the eligible Central Government employees posted in the North-Eastern Region, Anderson & Nicobar Islands and Lakshadweep Islands. In partial modification of these orders, Licrobe Fee for the accommodation so retained will be recoverable at the applicable normal rates in cases, type to which the employee is entitled to and at one and a half times the applicable normal rates in cases, where the entitled type of accommodation has been retained. The facility of retention of Government accommodation at the last station of posting will also be admissible for a period of three years beyond the normal permissible period for retention of Government accommodation prescribed in the Rules.

- (x) House Rent Allowance for Employees in Occupation of Hired Private Accommodation
 The orders contained in this Ministry's O.M. No. 11016/1/E.il(B)/8/4 dated March 20, 1084, and extended in this Ministry's O.M. No. 20014/16/88-E.ily/E.il(E) dated December 1, 1988, shall continue to be applicable.
- As provided in this Ministry's O.M. No. 2001/16/16-E.W.E.II(B) dated December 1, 1988, Central Royumment employees who are eligible for residential telephones may be permitted to retain their residential telephone at their last station of posting, provided the rental and all other charges are paid by the concerned employees themselves.

(XII)Medical Fácilities

Families and the uligible dependents of Central Government employees who stay behind at the previous stations of posting on the employees being posted to the specified territories shall continue to be eligible to avail of CGHS facilities at stations where such facilities are evaluable. Detailed orders in this regard will be issued by the Ministry of Heulth & Femily Well tro.

- 3. The President is also pleased to decide that these orders, in so far as they reinte to the Central Government amployees posted in the North-Eastern Region, shall also be applicable mutatis mutantis to the Chillan Central Government employees, including Officers of the All India Services, posted to Sikkim
 - 4. These orders will take affect from August 1, 1997.
- 5. In so far as persons serving in the Indian Audit and Accounts Department are concerned, these orders issue after consultation with the Comptroller and Auditor General of India.

6. Hindi version will follow.

(N.SUNDER RAJAH)

Joint Secretary to the Gavernment of India

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GOVERNMENT OF INDIA. DIRECTORATE GENEROL OF YORKS NVALVIII EVENIN'O'N' O'M'A' IVII

Stere Dollar, dated 2.39

OFFICE ATENIORANDUM

Subj. Regarding payment of SDA to staff working in Florth Pastern Zone.

Michesundersigned is directed to refer to Clider Engineer (NEZ)'s letter No.71/2/92-Admin. dated 17.9.98 or, the subject cited above and to say that admissibility criteria for grant of Special Duty Allowance to Central Government Group 'C' and 'D' Employees posted in North East Region has been examined in consultation with M/o UA&C and M/o Floance, Department of Expenditure and it has been decided that transfer liability of them employees within 12 States Le. 7 States of NER, West Bengal, Bihar, Orlssa, Sikkim and part of Madhya Pradesh cannot be treated areal India transfer liability to full I the conditions laid down by the Supreme Court as well as M/o Finance. Hence, they are not entitled to

Therefore, in terms of CAT, Guivahati Bench's Judgement dated 26-6.98 these employees may not be paid Special Day Allowance lenceforth. However, the amount already paid to them shall not be recovered

This issues with the approval of Director General (Voorks).

Shrl K. Srinivasan,

Chief Engineer (NEZ),

CPWD,

Cleve's Colony, Dhankhell,

BHILLONG-793 003,

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CENTRAL

TRIBUNAL GUWAHATI BENCH: D.A.No. 95/99 .

FUNEXABE

..... Applicants. All India N.G.O.S. Asso .C.P.W.D. & Ors

Union of India & Drs

. Respondants .

PRESENT THE HEN'BLE MB. JUSTICE D.N. BARUAH, VICE-CHAIRMAN.

Advocate for the applicants : Mr. A.Ahmed Advocate for the respondents: Mr. D.C.Pathak, Addl. C.G.S.C.

Order of the Tribunal

28-4-99

Present: Hon'ble Mr. Justice D.N. Baruah, Vice-Chairman

Objection has not been filed in spite of granting adjournment. Application Application is admitted. Mr.B.C. Pathak, learned Addl.C.G.S.C. has already entered appearance on behalf of all the respondents. No formal notice need be sent. List on 21-5-99 for filing of written statement and further

Interim order shall continue.

Sd/VICE CHAIRMAN

Date 5/5/99 Memo. No. 1520

Copy for information and necessary action to:

orders.

A.Mr. 8.C. Pathak, Addl. C.G.S.C. Central Administrative Tribunal, Guwahatia ench,

Guwahati - 5.

Mr. A.Ahmed, Advocate, Central Administrative Tribunal, Guwahati Bench, Guwahati -5.

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CENTRAL, ADMINISTRATIVE TRIBUNAL GÜWAHATI BENCH

Date of Order: This the 19th Day of December 2000.

HON'BLE MR.JUSTICE D.N.CHOUDHURY, VICE-CHAIRMAN HON BLE MR.M.P.SINGH, ADMINISTRATIVE MEMBER

O.A.No.94 of 1999

- Engineering Drawing Staff Association Guwahati Branch, Guwahati.
- Sri Akan Kumar Dutta, 2. President of Engineering Drawing Staff Association Guwahati Brnach, Guwahati.
- Sri Anil Kumar Das, Secretary of Engineering З. Drawing Staff Association, Guwahati Branch, Applicants.

By Advocate Mr.A.Ahmed.

-Vg-

Union of India & Ors.

Respondents.

By Advocate Mr.B.C.pathak. Addl.C.G.S.C.

O.A.No.95 of 1999

All India N.G.O.S.s Association.

Applicants.

- 2. Sri Nagen Bhatta President.
 - Sri Dhiraj Nag, Secretary Central Public Works Department, Guwahati Branch, Guwahati.

Advocate Mr.A. Ahmed.

-Vs-

Union of India & Ors.

Respondents.

By Advocate Mr.B.C.Pathak., Addl.C.G.S.C.

O.A.No.96 of 1999

- Central P.W.D. Workers Union Guwahati Branch, Guwahati.
- Sri Anil Goswami, Secretary of Central P.W.D. Workers 2. Union, Guwahati Branch, Guwahati.
- Sri Sibnath Saha 3. President of Central P.W.D. Workers Union Guwahati Branch, Guwahati. Applicants.

By Advocate Mr.A.Ahmed

-Vs-

1. Union of India & Ors.

Respondents.

By Advocate Mr.B.C.pathak, Addl.C.G.S.C.

contd/-

O.A.No.97 of 1999

- Central Public Works Department Mazdoor Union, Guwahati Branch, Guwahati.
- Sri Narayan Singh, President of Central Public Works Department Mazdoor Union, Guwahati Branch, Guwahati.
- Sri Prafulla Chandra Kalita, 3. Secretary of Central Public Works Department, Mazdoor Union, Guwahati Branch, Guwahati. Applicants.

By Advocate Mr.A. AHmed

-vs-

Union of India & Ors.

Respondents.

By Advocate Mr.B.C.Pathak, Addl.C.G.S.C.

O.A.No.98 of 1999

- Central Public Works Department, Class IV Staff Union, Guwahati Branch, Guwahati.
- Sri Mritunjay Das, President of Central Public Works Department, Class IV Staff Union, Guwahati Branch,

Sri Joram Topno, Secretary of Central Public Works Department, Class IV Staff Union, Guwahati Branch, Guwahati.

Applicants.

Advocate Mr.A. Ahmed.

-Vs-

Union of India & Ors.

Respondents.

By Advocate Mr.B.C.Pathak, Addl.C.G.S.C.

O.A.No.99 of 1999

- 1. Central Public Work Department, Junior Engineers Sociation, Guwahati Branch, Guwahati.
- 2. Sri Umesh ChandraDas, President of Central Public Work Department. Junior Engineers Association, Guwahati Branch.
- Sri Dilip Deka, Scretary of Central Public Works Department, Junior Engineers Association, Guwahati Branch; Guwahati. Applicants.

By Advocate Mr.A. Ahmed.

-Vs- '

1. Union of India & Ors.

Respondents.

contd/-3

O.A.No.100 of 1999

- 1. Central Public Works Department Staff Association, Guwahati Branch, Guwahati.
- 2. Sri Birish Chandra Bora,
 President of Central Bublic Work Department,
 Staff Association, Guwahati Branch, Guwahati.
- 3. Sri Dinesh Chandra Paul, Secretary of Central Public Work Department, Staff Association, Guwahati Division.

Applicants.

By Advocate Mr. A.Ahmed. -Vs-

1. Union of India & Ors.

Respondents.

By Advocate Mr.B.C.Pathak, Addl.C.G.S.C.

ORDER.

D. N. CHOUDHURY, VICE-CHAIRMAN:

The issue raised in these applications are no longer resintegra from O.A.No.94 of 1999 to 100 of 1999.

The admissibility of Special Duty Allowance and other like allowance mentioning in the office Memorandum Dated 14th December 1983, 29th October, 1986 and 20th December 1987 has already been adjudicated upon by the Supreme Court in Union of India & Ors -Vs- S.Vijaukumar and others, reported in 1994 Supp.(3) SCC. The relevant part of the judgment of the Supreme Court is reproduced below:-

"Para 4.(b). The 1986 memorandum makes this position clear by stating that Central Government Civilian employees who have All India Transfer Liability would be granted the allowance "on posting to any station to the North Eastern Region." This aspect is made clear beyond doubt by the 1987 memorandum which stated that allowance would not become payable merely because of the clause in the appointment order relating to All India Transfer Liability. Merely because in the office memoranda of 1983 the subject was mentioned as quoted above is not enough to concede to the nubmission of Dr. Ghosh."

The admissibility of the Special Duty Allowance in pursuance of the Government Memorandum has already been adjudicated

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upon thus the aforesaid judgment will also regulate the admissibility of these cases. The respondents are accordingly, directed to act as per the decision rendered by the Supreme Court. The office Memorandum dated 24.2.99 (Annexure 5) is reproduced below:-

"The undersigned is directed to refer to Chief Engineer(NEZ)'s letter No.71/2/92-Admn. dated 11.9.98 on the subject cited above and to say that admissibility criteria for grant of Special Duty Allowance to Central Government Group 'C' and 'D'Employeen posted in North East Region has been examined in consultation with M/O UA&E and M/O Finance Department of Expenditure and it has been decided that transfer liability to these employees within 12 States i.e. 7 States of NER, West Bengal, Bihar, Orissa, Sikkim and part of Madhya Pradesh cannot be treated as all India transfer Liability to fulfil the conditions laid down by the Supreme Court as well as M/O Finance. Hence they are not entitled to S.D.A.

Therefore, in terms of C.A.T, Guwahati Bench's judgment dated 26.6.98 these employees may not be paid Special Duty Allowance henceforth, However, the amount already paid to them shall not be recovered.

This issued with the approval of the Director General (Works). "

The matter is required to be re-considered and the appropriate order to that effect. In the facts and circumstances the respondents are directed to examine afresh the office Memorandum.

In the light of the decision of the Supreme Court these applications stand disposed of, there shall, however be no order as to costs.

Solf New Chriman

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अमाणित प्रतिनिधि

Section Officer (उ) आनुमाग अधिकारी (न्यायिक शासा Control Administrative Tribuna) केन्द्रीय प्रशाप्तिक अधिकरण Guwahati Bonch, Guwahati-ह गबाहाकी स्यायवीछ, ग्राहाती

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10.00 10.00

ANNEXWEE !

No. 14/21/91-EC. IV(C)
Government of India
Directorate General of Works
Central Public Works Department

Nirman Hlinwan, New Pella Dated the Z January, 2002.

OFFICE ORDER

Sub:- Payment of Special Duty Allowance to Group 'C', 'D' and Work Charged officials of CPWD in North East Region.

The payment of Special Duty Allowance (SDA) to the employees posted in the North East Region was allowed vide M/o Finance O.M. No. 20014/3/83-E.IV dated 14.12.1983 as amended from time to time. Some employees' Unions in CPWD have also raised the issue before the Hon'ble CAT, Guwahati Bench in OA No. 95 to 100 of 1999 where the Hon'ble CAT has issued Order dated 19.12.2000 to review this Directorate's Order of even number dated 24.2.1999.

The matter has been considered in consultation with M/o Finance (Dept. of Exponditure). All pending cases in the North East Rapion may be decided an under:-

- transfer and seniority are regionalized, are not entitled to Special Daty Allowance. These employees need to be considered individually and a reasoned order detailing all the reasons for non-entitlement of SDA to any such employee considered ineligible will be instead by the concerned Superintending Engineers. Such reasoned order should be addressed individually and served by Registered Post / Peon Book.
- 2. Junior Engineers recruited and promoted on All India basis and posted to are station in NE Region from outside may be entitled to SDA.
- 3. Office Superintendents and Stenographer, Grade I promoted on all India basis may also be entitled to SDA, if posted to NE Region fro n outside.

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The payment of Special Duty Allowance to ineligible officials must be stopped immediately henceforth. As regards recovery of the amount should paid, the cut off date for the purpose will be intimated as soon as the decision is taken by the competent authority.

(V.K. KONDAL)

Dy. Director Admin.II

10 35

1.7 Addl Director General (Works),
Lastern Region, CPWD,
Kolkata-20.

Chief Engineer (NEZ),

AlSupide Engineer(Coord.), Eastern Region, Kolkata-20.,

To All Applicants in O.As No. 95 to 100 of 1999.

Copy also forwarded to:

To his U.O letter No. G-Misc/SDA/Pr.AO/TC/2001-02/2739 dt. 15.6.2001.

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(U.K. SINHA)
Section Officer

Attenta 1